IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-338/ND/2017

In the matter of:

Maktech. Auto (P) Ltd

.. PETITIONER

Vs.

Union of India & Anr.

RESPONDENT

SECTION:

Under Section 252

Order delivered on 21.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sanjeev Kumar, Advocate

Ms. Surbhi Sanchita, Advocate

For the Respondent/Corporate Debtor:

For the intervene

ORDER

Learned Counsel for the petitioner is present. None appears for the Respondent/ROC. However, it is represented by the Ld. Counsel for the petitioner that a copy of the reply has not been received. From the records, it is seen that the Respondent ROC is yet to file its reply as directed by this Tribunal on 29.11.2017.

Ld. Standing Counsel for the Income tax Department is also present and states that due to technical snag in the Server of the Income tax Department, she was not able to file their observations/objections and these will be filed by the IT Department.

Taking into consideration these representations, a final opportunity is given to the statutory authorities, namely, respondent/ROC and Income tax Department to file their observations/objections within a period of 10 days from today (21.12.2017), failing which, the right to file reply will be closed.

Post the matter for enquiry on 17.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 21.12.2017